

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Customs Appeal No. 89826 of 2013

(Arising out of Order-in-Appeal No. Belapur/Bel-III/R-VI/05/ADC/SM/2012-13 dated 30.08.2012 passed by the Commissioner of Central Excise (Appeals), Mumbai-III)

M/s KEC International Ltd.

.... Appellant

RPG House 463, Dr. A. B. Road,
Worli, Mumbai – 400030.

Versus

Commissioner of Central Excise-Belapur

.... Respondent

1st Floor, C.G.O. Complex CBD Belapur,
Navi Mumbai – 400614.

Appearance:

None for the Appellant

Shri D. S. Mann, Authorized Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85129 / 2023

Date of Hearing: 31. 01.2023

Date of Decision: 31. 01.2023

Per: Anil G. Shakkarwar

Appellant is absent. No one represented it.

2. On perusal of the case records, it is noticed that appellant was not represented on last several days since 29.08.2022, despite notice. It seems that appellant is no more interested to pursue its appeal further. Consequently, the appeal is dismissed for non-prosecution as per Rule 20 of the CESTAT (Procedure) Rules, 1982.

(Operative portion of the order pronounced in open court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

(Anil G. Shakkarwar)
Member (Technical)